Prevention of Smuggling Activities Act, 1974.

MR SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1978."

The motion was adopted.

SHRI PRANAB KUMAR MUKHER-JEE: Sir, I introduce the Bill

STATEMENT RE. CONSERVATION OF FOREIGN EXCHANGE AND PRE-VENTION OF SMUGGLING ACTI-VITIES (AMENDMENT) ORDI-NANCE

THE MINISTER OF STATE INCHARGE OF THE DEPARTMENT OF
REVENUE AND BANKING (SHRI
PRANAB KUMAR MUKHERJEE) · I
beg to lay on the Table an explanatory statement (Hindi and English
versions) giving reasons for immediate legislation by the Conservation
of Foreign Exchange and Prevention
of Smuggling Activities (Second
Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules
of Procedure and Conduct of Business
in Lok Sabha.

12.04 hrs.

MAINTENANCE OF INTERNAL SECURITY (AMEDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):

Sir. I beg to move for leave to introduce a Bill further to amend the Maintenance of Internal Security Act, 1971. MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Maintenance of Internal Security Act. 1971."

MR. S. M. BANERJEE.

SHRI S. M. BANERJEE (Kanpur): We supported the Maintenance of Internal Security Bill when it was introduced in the beginning to punish those who were putting hurdles in the way of implementation of progressive measures. At that time we were assured by the Home Minister, Shri Brahmananda Reddy, that this would be used judiciously and would not be used for political gains. And this had been amended and re-amended If, for the success of the 20-Point Programme, this Act is to be amended 20 times, we are not going to be a party to it-I want to make it clearbecause many people who supported the 20-Point Programme have been arrested. Our party workers in Himachal Pradesh are rotting in jail, having been arrested on the basis of reports given by some Sub-Inspector or Head Constable. My objection to the Bill is this. I would like to invite your kind attention to the Statement of Objections and Reasons where it is said:

"...no detenu shall be entitled to the communication or disclosure of any such ground, information or material."

If I am arrested, I shall not be entitled to know the reason for it, no information will be given to me, no material will be given to me; there can be no representation, no question of going to High Court or Supreme Court, no Advisory Board. Who will write the report on the basis of which a person will be arrested? By whom will the warrant be signed? Not by

^{*}Published in Gazette of India Extraordinary, Part II, section 2, dated 20-1-76.

[Shri S. M. Banerjee]

the Prime Minister, not by the Home Minister, not by Mr. Mohsin, not even by the IG or DIG of Police, not even by the Superintendent of Police, but by an ordinary Sub-Inspector of Police who, at times, is more powerful than a Minister in a particular area, or in his absence, by the Head Constable, or in his absence by the Constable. On the basis of that report, a person will be put behind the bars for years together

It further says .

"that sub-section (2) of the section is applicable also to cases of expiry of detention orders and to make it clear that the power to make a fresh order of detention on the expiry or revocation of a detention order under the sub-section cannot be used to detain a person ."

Even if I am released and the moment my relations come to take me home in a taxi, I am arrested and rearrested and if they want, they can also arrest my relations. It has happened many times.

Now, the representatives of our All India Defence Employees Federation have nothing to do with the active politics Shri M K Rahut, a Member of the Working Committee of All India Defence Employees Federation was granted bail in Calcutta twice by the High Court and again detained And what is the charge against him? The charge is that in 1973, he was throwing bomb in Alipore Police Station. He has been arrested in 1975. He is our Defence employee.

I am happy that Shri Gokhale is here. In his State, Maharashtra there is a factory called Ordnance Factory, Ambarnath; it is one of the biggest Ordnance factories. There was some dispute going on between the General Manager and our employees. That was a minor dispute and which had

been settled by the General Manager and the employees' union. There was no demonstration; some ten-fitteen office bearers of that particular union went to the General Manager to solve that dispute The General Manager connived with the local police and got our representatives arrested ten under DIR and four under MISA T am thankful to Mr. Gadgil, Minister of State for Defence Production, who had a talk with the Chief Minister of Maharashtra It has been completely misused The powers with the Government are enormous, they can use the powers judiciously and courageously They can possibly arrest all those persons who are against the society, whether they are hoarders, black-marketeers, anti-social elements. others, but they anti-national and want to use these for some other purposes They want to be armed with more powers and this has been necessitated after the judgement of the Allahabad High Court in case of Kuldip Navar Is that the solution? After another judgement, it will be amended That way, Sir, I resist it. There is no advisory board today If I have anything, I cannot even make a representation, I cannot have that right.

Sir, as an hon Member of this House and belonging to a group which has supported the 20 point programme, which has supported nationalization and which has supported this Government, I feel a day has come, that they should not take us for granted Let us raise our voice and say that this pernicious piece of legislation is a Draconian one and should be withdrawn.

MR SPEAKER: The Minister

SHRI SOMNATH CHATTERJEE (Burdwan) Sir. this is a very important matter. I want to speak for a minute.

MR. SPEAKER: I am sorry, I would have allowde, but under the rules,

only one Member can apeal at this stage. No exception please, otherwise we will get into trouble.

SHRI SOMNATH CHATTERJEE: We have been reduced to worse than slaves. This is a very important matter.

MR. SPEAKER: The Minister.

SHRI F. H. MOHSIN: I have heard the objections of Shri S. M. Banerjee but they are not relevant at this stage, that is, at the introduction stage...(Interruptions)

SHRI SOMNATH CHAITERJEE: It was argued by the Attorney General of the Government that there was no right to life in this country, there was no right to liberty in this country. This Government is justifying that. What is the Supreme Court's answer? Let us know, before you go on with this legislation. This is pernicious legislation.

SHRI F. H. MOHSIN: This is emergency legislation.... (Interruptions) Emergency has been proclaimed because of such a situation and such legislation is inevitable in a situation like this.

SHRI SOMNATH CHATTERJEE: Spurious emergency.

SHRI F. H. MOHSIN: Shri Banerjee says that there are certain cases of misuse of MISA. May be; I do not rule out that possibility. But the policy of Government is to review the cases of detention under MISA from time to time.

SHRI DINEN BHATTACHARYYA: (Serampore): Who will review? You have dispensed with the advisory board.

SHRI F. H. MOHSIN: If you do not want to hear me, that is a different matter. Mr. Banerjee has referred to some points and I want to reply to them. We have requested the state

governments to review the 'cases of detention under MISA from time to time. Grounds may not be disclosed and information may not be given, because certain persons went to the court and they were released. This legislation is in the interest of the State. If there are any cases of misuse, the Central Government have got the power to get a report from the State and the Central Government have got the power to revoke the detention order. If such cases are brought to the notice of the Central Government, certainly they will be looked into.... (Interruptions) Certain Op-Parties are position propagating against this particular ordinance. This is inevitable and necessary to maintain the security of the country; and it is in the interest of the country. Anyway all those are matters for discussion when the Bill comes up for discussion.

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SHRI SOMNATH CHATTERJEE: On a point of order, This question is before the Supreme Court and the matter is being argued by day to day; we know this from the papers and we can expect a judgement, I am sure, within a fortnight or a month. Can those questions which are being argued before the Supreme Court be taken up here? I want your ruling in the matter.

SHRI S. A. SHAMIM (Srinagar): You presume that they have respect for the Supreme Court?

MR. SPEAKER: It is not the same matter.

SHRI F. H. MOHSIN: Parliament has got absolute powers.

SHRI SOMNATH CHATTEJEE: Let us wait for what they say.

SHRI F. H. MOHSIN: Hence I request Mr. Banerjee and his friends to reserve their comments for the consideration stage of the Bill; at this stage those objections are irrelevant.

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MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to smend the Maintenance of Internal Security Act. 1971"

Let the Lobbies be cleared

The Lobbies are cleared. I will now put the question. The question is

"That leave be granted to introduce a Bill further to amend the Maintenance of Internal Security Act, 1971"

The Lok Sabha divided.

Divisions No 6

12.18 hrs.

AYES

Aga, Shri Syed Ahmed Ahırwar, Shrı Nathu Ram Alagesan, Shri O V Ambesh, Shri Ansarı, Shrı Zıaur Rahman Awdhesh Chandra Singh, Shri Aziz Imam, Shri Babunath Singh, Shri Balakrishmah, Shri T Banerjee, Shrimati Mukul Barua Shri Bedabrata Brahmananda Shra Swami Brij Raj Singh-Kotah, Shri Chandrashekharappa Veerabasappa Shrı T V Chaturvedi, Shri Rohan Lal Chaudhari, Shri Amarsınh Chhotey Lal, Shri Chikkalingaiah, Shri K Daga, Shri M C Delip Singh, Shri Demani, Shri S R. Derbara Singh, Shri The Shri Anadi Charan Dag Shri Dharnidhar

Daschowdhury, Shri B. E. Dec, Shri S. N. Singh Desai, Shri D. D. Dhamankar, Shri Dhillon, Dr G. S. Dumada, Shri L. K. Dwivedi, Shri Nageshwar Engti. Shri Biren Gavit, Shri T H Gill, Shr Mohinder Singb Godara, Shri Mani Ram Gokhale, Shri H R Gomango, Shiff Giridhar Gopal, Shri K Gotkhinde, Shri Annasabeb Hansda, Shri Subodh Hanumanthaiya Shri K Harı Kıshore Sıngh, Shrı Hari Singh, Shri Hashim, Shri M M. Jamiluzrahman, Shri Md Kader, Shri S A. Kedar Nath Singh, Shri Khan, Shri I H Kotiashetti, Shri A. K. Kulkarnı, Shrı Raja Kureel Shri B N Lakappa, Shri K. Lambodar Baliyar, Shri Laskar, Shri Nihar Mahajan, Shri Vikram Maharaj Singh, Shri Malhotra, Shri Inder J Mallanna, Shri K Mallikarjun, Shri Maphar, Shri Bhagatram Mishra, Shri Bibhuti Modi. Shri Shrikishan Mohsin, Shri F H Murthy, Shri B S. Negi. Shri Pratap Singh Oraon, Shri Kartik

Palodkar, Shri Manikrao Pandey, Shri Narsingh Narsin Pandey, Shri Sudhakar Pandey, Shri Tarkeshwar Pant, Shri K. C. Parasar, Prof. Narain Chand Patil, Shri Anantrao Patil, Shri Krishanrao Patil, Shri S B. Pere, Shri S. L. Prabodh Chandra, Shri Pradhan, Shri Dhan Shah Purty, Shri M. S. Raghu Ramaiah, Shri K. Rai, Shri S K. Rai, Shrimati Sahodrabai Ram Singh Bhai, Shri Ram Surat Prasad, Shri Ramshekhar Prasad Singh, Shri Rao, Shri Jagannath Rao, Shri M Satyanarayan Rao. Shri Nageswara Rao, Shri Pattabhi Rama Rathia, Shri Umed Singh Raut, Shri Bhola Reddy, Shri K. Ramakrishna Reddy, Shri M Ram Gopal Reddy, Shri P. Ganga Reddy, Shri P Narasımha Reddy, Shri P V. Richhariya, Dr Govind Das Roy, Shri Bishwanath Rudra Pratap Singh, Shri Samanta, Shri S C. Sanghi, Shri N K Sarkar, Shri Sakti Kumar Savant, Shri Shankerrao Sayeed, Shri P.M Shankar Dayal Singh, Shri Sharma, Shri A. P. Sharma, Dr. H. P.

Sharma, Shri Nawal Kishore

Shashi Bhushan, Shri Shenoy, Shri P. R. Shinde, Shri Annasaheb P. Shivnath Singh, Shri Shukla, Shri B R. Sınha, Shri Nawal Kıshore Sinha, Shri R. K. Sohan Lai, Shri T. Sunder Lal, Shri Surendra Pal Singh, Shri Suryanarayana, Shri K. Swaran Singh, Shri Tiwary, Shri D. N. Uikey, Shri M G. Vekaria, Shri Venkatswamy, Shri G Verma, Shri Sukhdeo Prasad Vikal Shri Ram Chandra Virbhadra Singh, Shri

NOES

Bade, Shri R. V. Banerjee, Shri S. M. Bhargavi Thankappan, Shrimati Bhattacharyya, Shri Dinen Bhattacharyya, Shri S. P. Chandrappan, Shri C K. Chatteriee, Shri Somnath Chowhan, Shri Bharat Singh Deb. Shri Dasratha Deshpande Shrimati Roza Goswami, Shrimati Bibha Ghosh Halder, Shri Krishna Chandra Horo, Shri N E. Jha. Shri Bhogendra Jharkhande Rai, Shri Kathamuthu, Shra M. Kıruttinan, Shri Tha "Madhukar", Shri K. M. Mehta, Shri P M.

Res, and Revelon

Exchange Manipulators

etc. etc. Bill

Mohanty, Shri Surendra
Pandey, Shri Sarjoo
Pt_mar, Shri Bhaljibhai
Patel, Kumari Maniben
Patel, Shri H. M.
Ram Hedaoo, Shri
Sequeira, Shri Erasmo de
Shastri, Shri Shiv Kumar

MR. SPEAKER: The result* of the division is Ayes 127; Noes 27.

The motion was adopted.

SHRI F. H. MOHSIN: I introduce the Bill

12.17 hrs.

STATEMENT RE. MAINTENANCE OF INTERNAL SECURITY (AMENDMENT) ORDINANCES

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H MOHSIN) I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Maintenance of Internal Security (Third Amendment) Ordinance, 1975 and the Maintenance of Internal Security (Fourth Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.18 hrs.

STATUTORY RESOLUTION RE. DIS-APPROVAL OF SMUGGLERS AND FOREIGN EXCHANGE MANIPU-LATORS (FORFEITURE OF PRO-PERTY) ORDINANCE

and

SMUGGLERS AND FOREIGN EX-CHANGE MANIPULATORS (FUR-FEITURE OF PROPERTY) BILL.

MR. SPEAKER: Now we take up the Statutory Resolution of Shri Erasmo de Sequeira on the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Ordinance, 1975.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH): Sir, before you take up this item, I would like to make a submission. The Business Advisory Committee takes into consideration all relevant factors, and allot time for various items. In the case of Voluntary Disclosure of Income and Wealth Bill three hours were allotted but yesterday we took five hours.

I would like to submit to you and to the House through you that it would be very difficult to finish the work before us if we do not stick to the schedule. In this case two hours are allotted, May I suggest that you may be good enough to say that the Minister will keply at 14.45. That will have 1½ hrs. Another half an hour may be left for clause by clause discussion and the third reading.

MR. SPEAKER: That is all right.

Ayes: Saryshri Paripoornanand Painuli and C. C. Gohsin and Dr. G.S Methote;

Noes: Shri S. A. Muruganatham,

^{*}The following Members also recorded their votes: